

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 29.1.96.

OA 43/96

K. Gopalakrishnan

... Applicant

Versus

Union of India and others

... Respondents.

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

For the Applicant

... Mr. Amin Ali

For the Respondents

...

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant, K. Gopalakrishnan, in this application u/s 19 of the Administrative Tribunals Act, 1985, has mainly sought a direction to respondent No.3 to absorb him permanently in the Regional Pay and Accounts Office, Survey of India, Jaipur, in the post of Junior Accountant.

2. We have heard the learned counsel for the applicant and have perused the records.

3. The contention of the learned counsel for the applicant is that the applicant has been in the post of an Upper Division Clerk in the Department of General Reserve Engineering Force but he was appointed against a clear vacancy of Junior Accountant in the office of Regional Pay and Accounts Office, Survey of India, Jaipur, on deputation basis. The term of deputation was extended twice, as stated by the learned counsel for the applicant. The applicant has relied on a circular, Ann.A-1, in regard to the matter of absorption of deputationists in their Loaee Department. Since the application is directed against non-consideration of the applicant's representation dated 18.7.94, we dispose of this application, at the stage of admission, with a direction to respondent No.3 to examine and decide the representation of the applicant dated 18.7.94 in the light of the OM dated 24.6.93, at Ann.A-1, within a period of three months from the date of receipt of a copy of this order.

(O.P. SHARMA)
MEMBER (A)

Chikhlia
(GOPAL KRISHNA)
VICE CHAIRMAN

VK